

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/GT/2026

Subject : Petition for determination of Tariff of Buxar Thermal Power Project (2x660 MW) for the period from 14.11.2025 (Commercial Operation Date of Unit-I) to 31.3.2029.

Petitioner : SJVN Thermal Private Limited.

Respondent(s) : Bihar State Power Holding Company Limited & Ors.

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, STPL
Ms. Rashmi Vaish, Advocate, STPL
Ms. Ritika Singh, Advocate, STPL
Shri Pintu Das, STPL
Shri Bhim Negi, STPL
Shri Prince Kumar, STPL
Shri Yakshik Kumar, STPL
Shri Puneeth Ganapathy, Advocate, Bihar Discoms
Shri Naman Kumar, Advocate, Bihar Discoms

Record of Proceedings

The matter was called out for hearing in a hybrid mode.

2. During the hearing, the learned counsel for the Petitioner prayed for grant of interim tariff in respect of Unit-I, which has already been commissioned. The learned counsel further submitted that the trial run of Unit-II is underway and that the same is expected to be commissioned in August 2026, and sought permission to place the rejoinder on record, which had already been circulated to the Respondents.

3. In response to a query by the Commission regarding the tariff forms, the learned counsel for the Petitioner submitted that, at the time of filing the Petition, the Petitioner had anticipated commissioning of Unit-II and had accordingly filed tariff forms for both the units. She, however, requested permission to file revised tariff forms in respect of Unit-I, being the commissioned unit, within a week.

4. The learned counsel for the Respondent objected to consideration of the prayer for interim tariff at this stage and submitted that the rejoinder was voluminous and had been served only recently. He further submitted that the Petition and the tariff forms on record were incomplete and did not comply with the applicable Regulations.

5. The Commission, after hearing the parties, directed the Petitioner to file the information sought vide Record of Proceedings (RoP) for the hearing dated 25.5.2026,



including the revised tariff forms in respect of Unit-I, on or before **21.8.2026**, after serving a copy on the Respondents.

6. The Respondents shall file their respective reply, on or before **31.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **7.9.2026**. The parties shall ensure that the pleadings are completed within the due dates.

7. Subject to the above, the Commission reserved its order on the prayer for grant of interim tariff in respect of Unit-I of the generating station in terms of the provisions of the 2024 Tariff Regulations.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

